

- (iii) Four additional Branch Recruiting Offices and 15 Sub-Recruiting Offices have been opened and some of the existing Branch Recruiting Offices have been expanded.
- (iv) It has been decided to retain the Risaldars/Subedars and Jemadars in service beyond the date of completion of service provided they are fit in all respects.
- (v) Ex-Junior Commissioned Officers/Other Ranks, non-combants enrolled in the Regular Army, discharged from service or from the reserve, have been made eligible for re-employment/re-enrolment for short service engagements.
- (vi) Two Officers' Training Schools have been established (one at Madras and the other at Poona) and the Indian Military Academy, Dehra Dun, has been expanded.
- (vii) The capacity of the Army Cadet College at Nowgong (Madhya Pradesh) has been increased.
- (viii) To step up recruitment to Territorial Army, zonal restrictions have been removed.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DISTURBANCE IN LAW AND ORDER SITUATION IN KIRIBURU IRON ORE PROJECT

Shri H. C. Soy (Singhbhum): Sir, I beg to call the attention of the Minister of Mines and Fuel to the serious disturbance in law and order situation in Kiriburu Iron Ore Project resulting in dislocation of the normal working of the project.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, with your permission, I rise to inform the House on behalf of the Minister of Mines and Fuel...

Some hon. Members: There is neither the Minister-in-charge nor even the Deputy Minister.

Mr. Speaker: An objection has been taken that the Minister and the Deputy Minister both are absent. Is there any special or urgent business due to which they are absent?

Shri Hajarnavis: Sir, there is at present no Deputy Minister, and the Minister is away in Calcutta. One of the matters he is attending to is this very matter.

Mr. Speaker: That is all right. He may proceed with the statement.

Shri Hajarnavis: Sir, I rise to inform the House on behalf of the Minister of Mines & Fuel of a report sent by the General Manager of the Kiriburu Iron Ore Project of the National Mineral Development Corporation Ltd. situated on the Orissa-Bihar border, regarding certain instances of mob violence that took place at the Project site on the evening of March 11, 1963 and the forenoon of the following day.

It has been reported that a Khalasi, employed by a contractor, working for the Kiriburu Project allegedly molested an adivasi woman near the labour hutments. This was resented by the adivasi labourers living nearby who assaulted the contractor's non-adivasi labourers and grievously injured five persons with bows & arrows and other weapons of offence. This incident took place between 6 and 7 P.M. on March 11, 1963. The injured were given first aid at the site and removed for further attention to the District Hospital at Chaibasa in Bihar.

In the morning of the following day it is alleged that the adivasi labourers and some other elements formed themselves into a violent mob, armed with bows and arrows, axes, stones, iron rods, etc. and started attacking the contractor's non-adivasi labourers living in a portion of the Project site.

The mob is reported to have indiscriminately assaulted these labourers causing grievous injuries to a number of persons. Many labourers are reported to have fled to nearby areas. The mob then proceeded towards the general office building and made an abortive attempt to ransack the same. The mob was, however, kept in check by the Project engineers through tactful handling of the situation. Thereafter the mob moved towards the township in a threatening manner. However, another contractor who knew their language met them on the way and did his best to pacify them. In the meanwhile Armed Police arrived at about 1.30 P.M. and the mob is said to have dispersed thereafter.

As a result of the mob action in the morning of March 12, 1963, 17 persons, all of whom are employees of the contractor, sustained grievous injuries. The injured persons are receiving treatment. Besides the injured, 3 dead bodies of the employees of the contractor were also found. It is further reported that two of the men that were admitted to the District Hospital at Chaibasa in the evening of March 11, 1963, succumbed to their injuries. The General Manager of the Project has stated that the Police of the adjoining districts in the States of Bihar and Orissa were contacted as soon as the trouble broke out and that the matter is now being investigated by the authorities of these States.

The situation is now reported to be under control and work has been partially resumed. No damage to Project property has been reported. The General Manager has also stated that no Project employee has either been injured or otherwise involved.

Telephone and telegraph links are reported to have been cut off by the mob and it has not so far been possible to establish direct contact with the local authorities for ascertaining fuller details. The Minister of Mines

& Fuel who is now in Calcutta is taking steps to get in touch with the Project authorities and may, if necessary, make a detailed report to the House after his return to Headquarters.

श्री ह० च० सोय : क्या मैं जान सकता हूँ कि इस तरह की शिकायत वहाँ के फीमेल वर्कर्स को मौलैस्ट करने की इस डिस्टर्बेंस के पहले भी वहाँ के जनरल मैनेजर और दूसरे सुपीरियर आफिसर्स के पास आई है कि कंट्रैक्टर्स और ट्रक ड्राइवर्स फीमेल वर्कर्स को मौलैस्ट करते हैं ?

श्री हजूरनवीस : मुझे इस की जानकारी नहीं है ।

Shri Swell (Assam—Autonomous Districts): The Kiriburu iron ore incident is not an isolated instance. Such conflicts, frictions and fights between non-tribal people and tribal people have taken place in more or less degree in various parts of the country. Is Government aware of the fact that this is largely because of the high-handed attitude of the non-tribal people trying to take advantage of the simplicity of the tribal people whenever they come in contact with them, and if the Government is aware of that.....

Mr. Speaker: No speeches can be made on a Calling Attention Notice. He can only put a question.

Shri Swell: Do Government propose, in the interests of better integration of the country to screen all non-tribal people who come to work in a tribal area, not only with regard to ability, technical fitness and otherwise but also with regard to their character and, if they are found to be guilty of taking advantage of the simplicity of the tribal people, they are given exemplary punishment?

Mr. Speaker: The Minister has gone to the spot. As soon as he comes back after making an inquiry, I expect

[Mr. Speaker]

he will make a fuller statement. Then I will allow a few questions by hon. Members.

Shri Swell: Thank you.

12.06 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ANNUAL ACCOUNTS OF THE EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour and Employment (Shri E. K. Malviya): Sir, on behalf of Shri C. R. Pattabhi Raman I beg to lay on the Table a copy each of the following papers under section 36 of the Employees' State Insurance Corporation Act, 1948:

- (i) Annual Report of the Employees' State Insurance Corporation for the year 1961-62.

[Placed in Library. See No. LT—980/63].

- (ii) Annual Accounts of the Employees' State Insurance Corporation for the year 1961-62 together with the Audit Report thereon. [Placed in Library. See No. LT—931/63].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th March, 1963, agreed without any amendment to the Agricultural Refinance Corporation Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 28th February, 1963."

CONSTITUTION (SIXTEENTH AMENDMENT) BILL

REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

12.07 hrs.

GOVERNMENT OF UNION TERRITORIES BILL—contd.

Mr. Speaker: I have to put the motion to the vote of the House now

Shri Hari Vishnu Kamath (Hoshangabad): Sir, by your leave, before you put the question may I make a submission? You will be pleased to recollect that the Home Minister made a special request.....

Mr. Speaker: There is one difficulty that I might just convey to Shri Kamath. Shri Mahida approached me this morning in my office and said that he wanted to raise the same question which Shri Kamath is going to raise now. I advised him that when the Minister of Parliamentary Affairs stands up at the end of the week to make a statement about the business of the House, this question might also be taken up that when the House is asked to sit late for transacting a particular business no efforts are made to see that the quorum is maintained. I asked Shri Mahida to wait till then. I would request Shri Kamath also to wait.

Shri Hari Vishnu Kamath: May I invite your attention to another aspect of this matter? In all humility, may I submit that the Treasury Benches are well aware that in conformity with the provisions of the Constitution and our own Rules of Procedure, though sometimes discussion is allowed to go on without quorum—even that is objectionable—no decision of the House can be taken